

- (ii) Notification G.S.R. No. 460R/ Amdt. LV, dated the 24th March, 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1961. [Placed in Library. See No. LT-2859/61.]
- (iii) Notification G.S.R. No. 492 R/ Amdt. LVI, dated the 1st April, 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961. [Placed in Library. See No. LT-2859/61.]
- (iv) Notification G.S.R. No. 565 R/ Amdt. LVII, dated the 11th April, 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Sixth Amendment Rules, 1961. [Placed in Library. See No. LT-2960/61.]

#### THE CONDUCT OF ELECTIONS RULES, 1961

**SHRI R. M. HAJARNAVIS:** Sir, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S.O. No. 859, dated the 15th April, 1961, publishing the Conduct of Elections Rules, 1961. [Placed in Library. See No. LT-2939/61.]

#### NOTIFICATIONS EXTENDING THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952 TO CERTAIN ESTABLISHMENTS

**THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA):** Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour and Employment extending the Employees' Provident Funds Act, 1952, to certain establishments:—

- (i) Notification G.S.R. No. 704, dated the 16th May, 1961.
- (ii) Notification G.S.R. No. 706, dated the 16th May, 1961.
- [Placed in Library. See No. LT-3011/61 for (i) and (ii).]

#### NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

**SHRI L. N. MISHRA:** Sir, I also beg to lay on the Table, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 705, dated the 16th May, 1961, adding certain industries to Schedule I of the said Act. [Placed in Library. See No. LT-3010/61.]

Sir, I also beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy each of the following Notifications of the Ministry of Labour and Employment:—

- (i) Notification G.S.R. No. 783, dated the 5th June, 1961, publishing the Employees' Provident Funds (Third Amendment) Scheme, 1961.
- (ii) Notification G.S.R. No. 808, dated the 13th June, 1961, publishing the Employees' Provident Funds (Fourth Amendment) Scheme, 1961.

[Placed in Library. See No. LT-3009/61 for (i) and (ii).]

#### THE THIRD FIVE YEAR PLAN AND SUMMARY THEREOF

**THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA):** Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Third Five Year Plan.
- (ii) Summary of the Third Five Year Plan.

[Placed in Library. See No. LT-2975/61 for (i) and (ii).]

#### STATEMENT ON THE FLOOD SITUATION IN THE COUNTRY

**THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM):** Sir, I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library. See No. LT-2972/61.]